

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 401
TO BE ANSWERED ON: 09.12.2022

ILLEGAL TRACKING OF USERS'S LOCATION

401. SHRI V. VIJAYASAI REDDY:

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether it has come to the notice of the Ministry that Google is illegally tracking users' locations;
- (b) whether it constitutes misuse of customer data and privacy;
- (c) if so, details thereof and the action taken by Government; and
- (d) how the above and similar such acts are going to be stopped by the proposed Digital Data Protection Bill?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a) to (c): Government is aware of media reports regarding litigation initiated in some jurisdictions outside India alleging illegal tracking of users' locations by Google. No complaint alleging such illegal tracking has been brought to the notice of the Ministry of Electronics and Information Technology.

(d): The Ministry of Electronics and Information Technology has prepared a draft Bill, titled the Digital Personal Data Protection Bill, 2022 which is undergoing public consultation. The draft Bill sets out the rights of the citizens and duties of the citizen/ Digital Nagrik and the corresponding obligations of the Data Fiduciary to use and protection of the data, collected lawfully and a compliance framework.
